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O.A.NO. 910 OF 2005

ORDER DATED 25.08.06

Heard Mr.B.S.Tripathy,Ld.Counsel for the applicant and Mr.T.Rath,Ld.Standing Counsel for the Respondents.

2. The case of the applicant is that her husband died in harness and she claims that since she is the legally married wife to the deceased employee she should be paid the pensionary dues of her deceased husband. She submitted her legal heir certificate under Annexure-A/2.

3. The Respondents in their counter have submitted that one Smt. Asha Devi has also submitted her legal heir certificate claiming herself of the widow of the deceased Railway employee. She is also claiming the pensionary dues to be paid to her. The Ld.Addl.Standing Counsel has mentioned that since both Smt.Resham(Applicant in this case) and Smt.Asha Devi another claimant have been claiming the pension they have been asked to submit the succession certificate on receipt of which a decision will be taken by the Department.

4. Since the matter is under consideration by the Department concerned there is no cause for interference. Hence the O.A. is disposed of. It is for the Applicant to produce the succession certificate and any other supporting document to the departmental authorities who will decide the matter and take a decision as per rules. Applicant should submit

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O.A. 910/05

representation within one month on receipt of which the matter shall be settled within two months by the Respondents.

5. With the above observation, this O.A. is hereby disposed of. No costs.

6. Copies of this order be given to both the parties.

1. M.A. 838/06 for
time to implement
the order dt. 25.8.06
Copy served.

For orders as
Means -

B
13.2.07

Benet.

MEMBER(ADMN.)

Order dated - 14/2/2007

M.A. 838/06 filed by
the Respondents. Lt. Counsel
for the Applicant says that
he will take 15 days time to
produce the succession certificate.

Hearing heard Lt. Counsel
for both the parties, M.A. 838/06
is disposed of with direction
to the Respondents to implement
the order within one month
after receipt of the succession
certificate.

lkh
Vice-Chairman

Copies of order
Dt. 14.2.07 (B&H)
to counsel for both
Sides.

Member(A)

26/2/07